

Ratification of ILO's Convention

594. SHRI ANUBHAV MOHANTY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that India has not ratified the International Labour Organization (ILO's) Convention ensuring decent working conditions for domestic workers;

(b) if so, the reasons for not getting the ILO's Convention ratified;

(c) whether Government is considering opening of training institutes for the domestic workers so that they are brought under the skilled labour category; and

(d) whether the female domestic workers are provided with paid maternity leave by their employers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Government of India has not ratified ILO Convention ensuring decent working conditions for domestic workers.

(b) In India we ratify an ILO Convention only when the national laws and practices are brought fully into conformity with the provisions of the Convention in question. Since the national laws and practices are not in conformity with the provisions of the convention, India has not yet ratified the ILO Convention.

(c) Domestic Workers Skill Development Council is in place for this purpose.

(d) As per definition of woman under Section 3(o) of the Maternity Benefit Act, 1961, "Woman" means a woman employed, whether directly or through any agency, for wages in any establishment. Therefore, as per above definition any female domestic worker is not covered under the Act.

**Establishment of ESI Hospital at Kurnool and Ongole
in Andhra Pradesh**

595. SHRI T. G. VENKATESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government received any representation regarding establishment of ESI hospital at Kurnool and Ongole in Andhra Pradesh;

(b) if so, the details thereof; and

(c) whether any action has been taken on the matter; if so, the details thereof?